

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).11447/2026

[Arising out of impugned final judgment and order dated 04-07-2025 in SAMD No.294/2013 04-07-2025 in MPMD No.1/2013 passed by the High Court of Judicature at Madras at Madurai]

PALANICHAMY & ANR.

PETITIONER(S)

VERSUS

P. PAPPATHI @ PERUMALAKKAL & ORS.

RESPONDENT(S)

IA No. 147614/2026 - CONDONATION OF DELAY IN FILING

IA No. 147613/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 147615/2026 - EXEMPTION FROM FILING O.T.

Date : 22-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Parikshit Pitale, Adv.
Mr. Balaji Srinivasan, AORFor Respondent(s) :Mr. Yusuf, AOR
Mr. Muthu Ganesa Pandiyan, Adv.
Dr. Ram Sankar, Adv.
Mr. Maheswaran Prabakaran, Adv.
Mr. Naveen Kumar Ma, Adv.
Mr. Amarjeet Singh Girsa, Adv.
Mrs. Ritu Solanki, Adv.
Mr. Amit Arora, Adv.
Mr. Jatin Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The petitioners challenge the impugned judgment dated 04.07.2025 in SA(MD) No.294 of 2013 and MP(MD) No.1 of 2013, passed by the High Court of Madras, Bench at Madurai.
2. Delay condoned.
3. We have heard learned counsel for the parties.

4. Having considered the contentions made across the Bar, we do not find any reason to grant Special Leave to Appeal(s).
5. As such, the present Special Leave petitions are dismissed on merits.
6. Pending application(s), if any, shall stand disposed of.

(SOURAV PAL)
SENIOR PERSONAL ASSISTANT

(ANU BHALLA)
COURT MASTER (NSH)